



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Subject:- Terms and conditions of Additional Advocates General,
Deputy Advocates General and Government Advocates,
J&K.

GOVERNMENT ORDER NO: 2385 - LD (A) of 2015
D A T E : 17 - 08 - 2015

In continuation to Government Order No. 1906-LD(A) of 2015 dated 22-06-2015, it is hereby ordered that the Additional Advocates General, Deputy Advocates General and Government Advocates, J&K shall be entitled to the incidental charges of ₹1000/- for each status report filed in PILs.

By order of the Government of Jammu and Kashmir.

Sd/-
(Mohamad Ashhraf Mir)
Secretary to Government,
Department of L, J&PA
Dated 17 -08-2015.

No: LD (A) 2015/2

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Financial Commissioner/Principal Secretaries/Commissioners/Secretaries to Government, Department.
3. Principal Secretary to Hon'ble Chief Minister, J&K, Srinagar.
4. Principal Secretary to His Excellency the Governor, J&K, Srinagar.
5. Registrar General, J&K High Court, Srinagar..
6. Principal Secretary to Hon'ble the Chief Justice, J&K High Court, Srinagar.
7. Director Information, J&K, Srinagar.
8. Director Litigation, Jammu/Kashmir.

9. Principal Private Secretary to Chief Secretary for information of worthy Chief Secretary.
10. All officers of the Department of L, J&PA.
11. All concerned Law Officers.
12. Private Secretary to Hon'ble Minister for Law Justice and Parliamentary Affairs for information of the Hon'ble Minister.
13. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
14. Government Order file.
15. Concerned file.

Achal Sethi

(Achal Sethi)

Additional Secretary to Government,
Department of LJ&PA.

↓
17-8-2015